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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA 629/94 : Date of order 14.12.94

Bharosi Lal : Applicant

V/s

Union of India & Others : Respondents.

Mr. S. Kumar : Counsel for the applicant.

CORAM

Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

Heard the learned counsel for the applicant. The applicant in this application u/s 19 of the Administrative Tribunals Act, 1985, has challenged the impugned order dated 10.9.91 (Annexure A-1) in so far as it relates to the denial of incentives to him and has prayed for a direction to the respondents to allow the payment of incentives due to him including arrears. During the course of arguments, the learned counsel for the applicant prayed for permission to withdraw this OA. Permission to withdraw the OA is granted. This application stands dismissed as having been withdrawn.


(O.P. SHARMA)
MEMBER(A)


(GOPAL KRISHNA)
MEMBER(J)